# The



## Gazette

### Kolkata

### सत्यमेव जयते

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THURSDAY, JUNE 5, 2025

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PART IV—Bills introduced in the West Bengal Legislative Assembly; Reports of Select Committees presented or to be presented to that Assembly; and Bills published before introduction in that Assembly.

#### GOVERNMENT OF WEST BENGAL LAW DEPARTMENT

Legislative

NOTIFICATION

No. 628-L.—5th June, 2025.—The Governor having been pleased to order, under rule 66 of the Rules

of Procedure and Conduct of Business in the West Bengal Legislative Assembly, the publication of the following Bill, together with the Statement of Objects and Reasons and the Financial Memorandum which accompany it, in the *Kolkata Gazette*, the Bill, the Statement of Objects and Reasons and the Financial Memorandum are accordingly hereby published for general information:—

#### Bill No. 6 of 2025

THE WEST BENGAL MINORITIES' COMMISSION (AMENDMENT) BILL, 2025.

#### A

### BILL

to amend the West Bengal Minorities' Commission Act, 1996.

Whereas it is expedient to amend the West Bengal Minorities' Commission Act, 1996, for the purpose and in the manner hereinafter appearing;

West Ben. Act XVI of 1996.

It is hereby enacted in the Seventy-sixth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

Short title and commencement.

1. (1) This Act may be called the West Bengal Minorities' Commission (Amendment) Act, 2025.

#### The West Bengal Minorities' Commission (Amendment) Bill, 2025. (Clause 2.)

(2) It shall come into force on the date of its publication in the Official Gazette.

Amendment of section 3 of West Ben. Act XVI of 1996.

**2.** In the West Bengal Minorities' Commission Act, 1996, in section 3, in sub-section (2), in clause (b), for the words "a Vice-Chairperson", the words "two Vice-Chairpersons" shall be substituted.

#### STATEMENT OF OBJECTS AND REASONS.

It has been considered necessary and expedient to amend the West Bengal Minorities' Commission Act, 1996 (West Ben. Act XVI of 1996), for the purpose of enhancing the number of Vice-Chairperson in the West Bengal Minorities' Commission from existing one to two, for more effective functioning of the West Bengal Minorities' Commission.

2. The Bill has been framed with the above object in view.

KOLKATA:

The 5th June, 2025.

MAMATA BANERJEE,

Member-in-charge.

#### FINANCIAL MEMORANDUM.

There is financial implication involved in giving effect to the provision of this Bill. Necessary budgetary provision shall be made in consultation with the Finance Department to this effect.

KOLKATA:

The 5th June, 2025.

MAMATA BANERJEE,

Member-in-charge.

By order of the Governor,

PRADIP KUMAR PANJA, Pr. Secy. to the Govt. of West Bengal, Law Department.